

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **24.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : KLN Automobile Pvt Ltd

**MAIN PETITION NUMBER** : CP/123/2023

**(IA/MA) APPLICATION NUMBERS**

IA(CA)/72(CHE)/2024

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**ORDER**

Present: Ld. Counsel Shri. Raj Kumar Jhabakh for the Applicant /  
Liquidator.

Heard.

On the petition filed under Section 272 of the Companies Act, this Tribunal vide an order dated 20.03.2024 had appointed Ms. Rajashree Santhanam as the provisional liquidator for the Petitioner.

Ld. Counsel submits that as communicated by the Promoter Director, he is not willing to pay any advance to the Liquidator to carry out the liquidation process. As per the record, there are number of creditors of the Petitioner company. Ld. Counsel referred Rule 16 of the Companies Act (winding up Rule 2020) to contend that the appropriate orders may passed by this Tribunal.

Before proceeding further in the matter, let the notice be issued to the Promoter Directors of the Petitioner company to file their response as to how the cost of liquidation shall be borne.

Applicant is directed to take notice and serve on the Promoter Directors.

List the application for appearance / reply on **24.06.2024**. Till then the process of liquidation be kept on hold.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)